

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
STARRED QUESTION NO. 251
TO BE ANSWERED ON MONDAY THE 21st March, 2022

COLLECTION OF CESS

*251. SHRI PASUNOORI DAYAKAR:

SHRI VENKATESH NETHA BORLAKUNTA:

Will the Minister of FINANCE be pleased to state:

(a) the details of cess collected on income tax from Telangana since 2013-14, year-wise;

(b) the details of distribution of cess so collected on income tax for primary, secondary and higher education and also for health since 2013-14, year-wise and department-wise;

(c) whether there are any dues still pending to be paid to Telangana in any of the said financial years; and

(d) if so, the reasons for such pendency along with the steps taken to release the same?

ANSWER
MINISTER OF FINANCE
(Ms. NIRMALA SITHARAMAN)

(a) to (d) A statement is laid on the table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 251 FOR
ANSWER ON 21ST MARCH, 2022**

(a) The details of cess collected on Income Tax from Telangana Since 2013-14, year wise;

'Education Cess' @ 2% was introduced by the Finance Act, 2004. By Finance Act, 2007, the government introduced an additional 'Secondary and Higher Education Cess' @ 1%. By Finance Act, 2018, 'Education Cess' and 'Secondary and Higher Education Cess' totalling @ 3% was replaced by 'Health and Education Cess' @ 4% with effect from Assessment Year 19-20 (i.e. Financial Year 2018-19).

All India Figures of the above Cess Collection from Financial Year 2013-14 to 2021-22(Feb)

Rs. in Crores

Name of Cess	PRIMARY EDUCATION CESS	SECONDARY AND HIGHER EDUCATION CESS	HEALTH AND EDUCATION CESS
2013-14	12040.93	6016.28	-
2014-15	13198.54	6594.82	-
2015-16	13978.34	6943.10	-
2016-17	15927.27	7967.44	-
2017-18	18783.17	9390.92	-
2018-19	-	-	40590.57
2019-20	-	-	38430.21
2020-21	-	-	35139.07
2021-22 (Upto Feb,2022)	-	-	41166.18

(Source: Pr. CCA, CBDT)

State-wise collection data is not maintained for cess on income-tax.

(b) The details of distribution of cess collected for the Primary, Secondary and Higher education since 2013-14, year wise and Department wise are as under. The details of distribution of cess collected for health are from Year 2020-21.

(Rs. In Crore)

Year	Collection of Cess	Actual utilization of Cess				Actual Expenditure of Departments			
		School Education and Literacy	Higher Education	Deptt. of Health & Family Welfare	Total	School Education and Literacy	Higher Education	Deptt. of Health & Family Welfare	Total
2013-14	33502.66	19988.24			19988.24	46856.34	24465.17	27145.29	98466.80
2014-15	36178.49	22323.19			22323.19	45722.41	23152.48	30626.39	99501.28
2015-16	28023.03	19298.16			19298.16	41799.91	25439.24	33121.42	100360.57
2016-17	30248.07	18818.06			18818.06	42989.43	29026.33	37671.30	109687.06
2017-18	31656.07	19091.14			19091.14	46600.44	33614.23	51381.89	131596.56
2018-19	41309.08	28506.54	7935.72		36442.26	48440.57	31904.27	52953.95	133298.79
2019-20	39240.54	30652.71	9088.75		39741.46	52520.19	36916.37	62397.08	151833.64
2020-21	35846.79	35735.46	14803.23		50538.69	51841.64	32377.76	77569.33	161788.73
2021-22(RE)	47307.70	42000.00	18000.00	21498.72	81498.72	51969.95	36031.57	82920.65	170922.17
2022-23(BE)	53846.16	48100.00	14250.00	23750.00	86100.00	63449.37	40828.35	83000.00	187277.72
Total	377158.59	284513.50	64077.70	45248.72	393839.92	492190.25	313755.77	538787.30	1344733.32

(Source: Department of Economic Affairs)

Note:

Collection of cess includes cess on income tax and on other taxes as well. For the period 2013-14 to 2020-21, collection of cess is as per Finance Accounts i.e. it gives figures for actual collection of cess. Utilisation is assumed as per actual expenditure in the schemes to be funded. Though actual expenditure of the Department of Health & Family Welfare is provided however health and education cess has been levied from 2018-19.

(c) & (d): The Health and Education Cess is the part of the Central Tax, which is not shareable with States. However, Central Government releases share in shareable Central Taxes/ Duties to State Governments as "Tax devolution" in accordance with approved recommendations made by the Finance Commission during its respective award period. Accordingly, Government of India has devolved the share in taxes to all States (including Telangana) from the year 2013-14 till date. There is no pendency as regards tax devolution to States (including Telangana).
